

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A. NO. 940/2001

New Delhi this the 18th day of April, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Shri O.P.Gupta S/o Late Shri Chander Bhan R/o Anupam House Ram Ganj (Near Mor Kothi) Railway Road Hapur-245101 (U.P.).

... Applicant

(By Advocate Sh.M.K.Gupta)

-versus-

- 1. Union of India
 Through its Secretary
 Ministry of Consumer Affairs, Food
 & Public Distribution
 Department of Food & Public Distribution
 Krishi Bhawan
 New Delhi.
- 2. Indian Grain Storage Management & Research Institute
 Through its Director
 Ministry of Consumer Affairs, Food & Public Distribution
 Deptt.of Food & Public Distribution
 Post Box No.10
 Hapur-245101.
- 3. Dr. J. L. Srivastava, Director
 Indian Grain Storage Management &
 Research Institute
 Post Box No. 10
 Hapur-245101. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal:

By an Office Memorandum of 18.1.2000, following adverse remarks which are recorded in the ACR of the applicant for the year 1998-99 were communicated to him:-

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"(i) The achievements vs. Targets mentioned in Part-II of the ACR have not been fully agreed to as he did not pay attention to Project Work. He was



having only one project in Haryana and Bihar but he completed only the work in respect of Haryana and could not complete the remaining portion of the same single project in respect of Bihar inspite of being asked to do so vide D.O. letter No. 1(3)/Hapur/98-99/3499-3500 dated 23.1.98 and O.M.No. 1(3)/Hapur/Coord/98-99/5587-89 dated 5.2.99.

- (ii) His attitude to work is not satisfactory.
- (iii) The reporting authority does not think that Shri O.P. Gupta can handle unforeseen situations of his own and can take additional responsibility when he could not complete a single project of the year."
- 2. Applicant by his representations 23.2.2000 and 22.5.2000, Annexure A-2 collective sought expunction of the aforesaid adverse remarks. By two comumincations of 31.10.2000 and 23.1.2001 aforesaid representations have been rejected. Applicant, in the meanwhile, retired on superannuation According to the applicant, he on 31.10.2000. been denied financial upgradation under the ACP scheme on account of the aforesaid adverse remarks ACR.
- 3. We have perused the impugned Office Memoranda of 31.10.2000 and 23.1.2001 and we find that reasons what-so-ever have been assigned for rejecting the representations of the applicant. In the circumstances, we find that the interests of justice will be duly met by disposing of the present OA at this stage itself even without issuance of notices with a direction to the respondents to support aforesaid orders by assigning reasons and communicate the same to the applicant expeditiously

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and in any event within a period of 3 months from the date of service of a copy of this order. We direct accordingly.

- 4. It goes without saying that it will be open to the applicant, in case he is dissatisfied with the reasons to be furnished, to seek his remedy in accordance with law.
- 5. Present OA is disposed of in the aforestated terms.

(S.A.T.Rizvi) Member (A)

/sns/

(Ashok Agarwal)

Chairman